

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)**

Miscellaneous Application no. 70/2023

In Original Application No. 105/2023

**In the matter of**

M.L Dhiman

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Short reply of Additional Secretary to Government of Punjab,  
Department of Science, Technology and Environment on behalf of Secretary,  
Department of Science, Technology and Environment.

**RESPECTFULLY SHOWETH**

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1. That briefly submitted, the matter is related to letter petition sent by M.L Dhiman, mentioning that there is a pharmaceutical unit namely M/s Akums Life Sciences Ltd., Village Sundran, Tehsil Derabassi, Distt. SAS Nagar, which is discharging chemical effluent leading to damage of crops and nearby agricultural fields. The letter petition was registered as Original Application No. 70 of 2023 titled as M.L Dhiman vs State of Punjab, by the Hon'ble National Green Tribunal.
  2. That in the Original Application No. 70 of 2023, Hon'ble Tribunal has earlier constituted a Joint Committee of Punjab Pollution Control Board and District Magistrate, SAS Nagar, vide orders dated 16.03.2023 and

disposed of the case with following directions:

2. Let the State PCB and District Magistrate, Mohali look into the matter particularly with reference to mode of disposal of effluents as per consent to operate (CTO) granted and take remedial action, following due process of law. State PCB will be the nodal agency for coordination and compliance.

3. An action taken report may be filed with the Registrar General, NGT by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF within two months. If any further direction is found necessary, he may place the matter before the Bench

3. That the report of the Joint Committee was filed before the Hon'ble Tribunal vide letter dated 11.05.2023. After considering the report of the Joint Committee, Hon'ble Tribunal was pleased to pass an order dated 21.11.2023, thereby impleading the Punjab State Pollution Control Board through the Member Secretary; District Magistrate Mohali, M/s AKUMS Life Science Limited, Village Sundran, Tehsil Dera Bassi, District Mohali, Punjab through its Incharge and State of Punjab through the Principal Secretary, Environment, as respondents. The relevant extract of Para no. 3 and 4 of the order dated 21.11.2023 is reproduced below for kind perusal and reference:

3. Hence, at this stage, we deem it proper to implead the following as respondents in this matter:-

- i. Punjab State Pollution Control Board through the Member Secretary
- ii. District Magistrate, Mohali
- iii. AKUMS Life Science Limited, Village Sundran, Tehsil Dera Bassi, District Mohali, Punjab through its Incharge
- iv. State of Punjab through the Principal Secretary, Environment

4. Let Notice be served upon the respondents.

4. That it is relevant to mention here that the Punjab Pollution Control Board is working under the Administrative Control of the Government of Punjab, Department of Science, Technology and Environment. The Punjab Pollution Control Board has taken action in the case against M/s Akums Life Sciences Ltd., Village Sundran, Derabassi, Distt. SAS Nagar in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Hence, the reply filed by the Punjab Pollution Control Board may kindly be perused.
5. That the short reply is hereby submitted in compliance to order dated 21.11.2023 of the Hon'ble Tribunal.

Submitted by

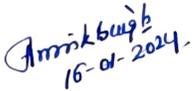


Date: 22.01.2024

Place: Chandigarh

Additional Secretary to Government of Punjab,  
Department of Science, Technology and  
Environment

On behalf of Secretary, Department of Science,  
Technology and Environment

  
16-01-2024